

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 2948

TO BE ANSWERED ON FRIDAY, 02 DECEMBER, 2016

AGRAHAYANA 11, 1938 (SAKA)

Gold Price after Demonetisation

2948. Shri T. Radhakrishnan:

Dr. Sunil Baliram Gaikwad:

Shri Sudheer Gupta:

Shri Kunwar Haribansh Singh:

Shri Gajanan Kirtikar:

Shri Bidyut Baran Mahato:

Shri S.R. Vijayakumar:

Shri Manoj Tiwari:

Dr. Ratna De (NAG):

Shri V. Panneerselvan:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware that gold was sold at a premium after immediate announcement of demonetisation of high denomination currency in the country, if so, the details thereof;
- (b) whether the Enforcement Directorate and Revenue Department have examined the matter and have identified such individuals/companies involved in this exercise;
- (c) if so, the details thereof; and
- (d) the action taken by the Government against those indulging in unlawful activities in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

- (a) to (d) Investigations conducted by the Income-tax Department post 8th November, 2016 have inter-alia indicated exceptionally high sales by several jewellers on 8th November. Investigations have revealed that these were mostly cash sales/advances for future sales, for which some premium was charged. Examination and further action against the entities engaged in such practices is an on-going process. Such action under direct tax laws includes searches, surveys, enquiries, assessment of income, levy of penalties and filing of prosecution complaints before criminal courts, wherever applicable. Further, the disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income-Tax Act, 1961

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